

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1007 of 2020**

**IN THE MATTER OF:**

**Ankit Suresh Wadhwa**

**...Appellant**

**Versus**

**Bank of India**

**...Respondent**

**Present:**

**For Appellant: Ms. Rema Khorana, Mr. Vinayam, Ms. Akriti Gautam  
and Mr. Kartik Gautam, Advocates.**

**For Respondents: Mr. Parthiv J Mehta, Advocate.**

**O R D E R**  
**(Through Virtual Mode)**

**11.01.2021:** Reply affidavit filed by respondent is taken on record. Learned counsel for the Appellant seeks and is granted extension of time by two weeks to file rejoinder thereto. Short written submissions, not exceeding three pages, supported by relevant case law may also be filed by learned counsel for the parties within four weeks.

Post the matter 'for admission (after notice)' on **15<sup>th</sup> February, 2021** before Court No. II.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*am/gc*